ITEM NO.118 COURT NO.4 SECTION III

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 9692-9693/2024

DEPUTY DIRECTOR, DIRECTORATE OF ENFORCEMENT Appellant(s)

**VERSUS** 

SHIV CHARAN & ORS.

Respondent(s)

IA No. 233297/2024 - INTERVENTION APPLICATION

WITH

SLP(C) No. 20174/2021 (XVI)

IA No. 159943/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Crl.A. No. 2925/2025 (II-A)

Date: 20-08-2025 These matters were called on for hearing today.

CORAM: HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s) Mr. Suryaprakash V.raju, A.S.G. (not present)

Mr. S. D. Sanjay, A.S.G. (not present)

Mr. Zoheb Hussain, Adv.

Mr. Sarthak Karol, Adv.

Mr. Padmesh Mishra, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Arkaj Kumar, Adv.

Mr. Bhuvan Kapoor, Adv.

Mr. Mrigank Pathak, Adv.

Mr. Parantap Singh, Adv.

Mr. Vivek Gurnani, Adv.

Mr. Arvind Kumar Sharma, AOR

Ms. Aakriti Mishra, Adv.

Ms. Anushka Gupta, Adv.

Ms. Divya S Rao, Adv.

Mr. Shyam Bhageria, Adv.

Mr. Niraj Chamyal, Adv.

Mr. Aishwarya Prasad, Adv.

Mr. Shashank Shekhar, AOR

For Respondent(s) Mr. Sidharth Luthra, Sr. Adv. (not present)

Mr. Gautam Khazanchi, Adv.

Mr. Vipul Kumar, AOR

Ms. Anshala Verma, Adv.

Mr. Prajwal Tiwari, Adv.

- Mr. Vinayak Bhandari, Adv.
- Mr. Arnav Narain, AOR
- Mr. Ishaan Phukan, Adv.
- Ms. Silpa Nair, Adv.
- Mr. Gaurav Agrawal, Sr. Adv.
- Mr. Aniruth Purusothaman, Adv.
- Mr. Ravi Raghunath, AOR
- Mr. Manan Daga, Adv.
- Mr. Nakul Patwardhan, Adv.
- Mr. Aditya Sharan, Adv.
- Mr. Namanjeet Singh Bhatia, Adv.
- Mr. Rajkumar Bhaskar Thakare, A.S.G.
- Mr. Zoheb Hussain, Adv.
- Mr. Kanu Agrawal, Adv.
- Mr. Vivek Gurnani, Adv.
- Mr. Vivek Gupta, Adv.
- Ms. Aastha Singh, Adv.
- Mr. Arvind Kumar Sharma, AOR
- Ms. Aakriti Mishra, Adv.
- Ms. Anushka Gupta, Adv.
- Mr. Tushar Mehta, SG (not present)
- Mr. Annam Venkatesh, Adv.
- Ms. Kanu Agrawal, Adv.
- Mr. Saurav Roy, Adv.
- Ms. Rajeshwari Shankar, Adv.
- Mr. Sudarshan Lamba, AOR
- Mr. Anupam Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

## SLP(C) No. 20174/2021:

No further order is required in this Special Leave Petition in view of the statement made by the learned counsel appearing for the respective parties that the matter has been resolved as the Special Court has already passed an order for the release of the assets that were attached, in view of our earlier order passed on 06.03.2025.

The Special Leave Petition stands disposed of accordingly.

Pending application(s), if any, shall also stand disposed of.

## <u>C.A.Nos.9692-9693/2024 & Crl.A. No. 2925/2025</u>:

In view of the earlier statement made, it is reiterated once again today that efforts are being made to resolve the matter.

List the matters after four weeks.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID) ASSISTANT REGISTRAR